

>

Title: Paper laid on the Table of the House by Ministers/members.

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VAYALAR RAVI): Sir, on behalf of Shri Arjun Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Central Universities Ordinance, 2009, under Rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Placed in Library, See No.LT 10451/09)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Ordinance, 2009, under Rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Placed in Library, See No.LT 10452/09)

MR. SPEAKER: What is the reason given, I would like to see. What is the reason for immediate legislation by ordinance to raise their salary when the provision was for retrospective effect?

SHRI H.R. BHARDWAJ: Sir, I owe this explanation to the House.

MR. SPEAKER: Yes, it is agitating me.

SHRI H.R. BHARDWAJ: Sir, the Chief Justice of the Supreme Court told me that our judges are getting salary as per old scale.

MR. SPEAKER: Don't bring him in. I cannot question him here.

SHRI H.R. BHARDWAJ: He said that everybody in the civil service have been paid revised salary.

MR. SPEAKER: No, it could have waited for another fortnight. Heavens would not have fallen. Okay. I have expressed my disapproval of this.

SHRI H.R. BHARDWAJ: Thank you very much.

SHRI GURUDAS DASGUPTA (PANSKURA): Mr. Speaker, Sir, I want to make a submission on this. ...(*Interruptions*)

MR. SPEAKER: I think I have represented the House on this and those who agree with me, not everybody.

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table:-

(1) A copy of the Notification No. G.S.R. 4(E) (Hindi and English versions) published in Gazette of India dated the 2nd January, 2009 making certain amendments in the Notification No. G.S.R. 448(E) dated 28th June, 2007 constituting the Quality Review Board, under Section 30B of the Chartered Accountants Act, 1949.

(Placed in Library, See No.LT 10453/09)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

- (i) The Companies (Central Government's) General Rules and Forms (Fifth Amendment) Rules, 2008 published in Notification No. G.S.R.868 (E) in Gazette of India dated the 22nd December, 2008.
- (ii) The Companies (Central Government's) General Rules and Forms (Sixth Amendment) Rules, 2008 published in Notification No. G.S.R.872(E) in Gazette of India dated the 23rd December, 2008.

- (iii) The Companies (Central Government's) General Rules and Forms (Seventh Amendment) Rules, 2008 published in Notification No. G.S.R.876 (E) in Gazette of India dated the 24th December, 2008.
- (iv) The Companies (Appointment and Qualifications of Secretary) Amendment Rules, 2009 published in Notification No. G.S.R.11(E) in Gazette of India dated the 6th January, 2009.
- (v) The Companies (Issue of Indian Depository Receipts) (Amendment) Rules, 2009 published in Notification No. G.S.R.35 (E) in Gazette of India dated the 19th January, 2009.

(Placed in Library, See No.LT 10454/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, on behalf of Dr. Shakeel Ahmad, I beg to lay on the Table:-

- (1) A copy of the Proclamation (Hindi and English versions) dated 19th January, 2009 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Jharkhand published in Notification No. G.S.R. 33(E) in Gazette of India dated the 19th January, 2009 under article 356 (3) of the Constitution.

(Placed in Library, See No.LT 10445/09)

- (2) A copy of the Order (Hindi and English versions) dated 19th January, 2009 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 34(E) in Gazette of India dated the 19th January, 2009.

(Placed in Library, See No.LT 10446/09)

- (3) A copy of the Report (Hindi and English versions) of the Governor of Jharkhand dated the 16th January, 2009 to the President.

(Placed in Library, See No.LT 10447/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, I beg to lay on the Table:-

- (1) The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Ordinance, 2009 (No. 1 of 2009) promulgated by the President on the 9th January, 2009.

(Placed in Library, See No.LT 10448/09)

- (2) The Central Industrial Security Force (Amendment) Ordinance, 2009 (No. 2 of 2009) promulgated by the President on the 10th January, 2009; and

(Placed in Library, See No.LT 10449/09)

- (3) The Central Universities Ordinance, 2009 (No. 3 of 2009) promulgated by the President on the 15th January, 2009.

(Placed in Library, See No.LT 10450/09)

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): Sir, I beg to lay on the Table:-

A copy of the Bureau of Energy Efficiency (Advisory Committees) Regulations, 2008 (Hindi and English versions) published in Notification No. G.S.R. 02-11(3)/05-BEE in Gazette of India dated the 25th November, 2008, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

(Placed in Library, See No.LT 10455/09)